

IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "J", MUMBAI
BEFORE SHRI G.S.PANNU, ACCOUNTANT MEMBER
AND
SHRI RAVISH SOOD, JUDICIAL MEMBER
ITA No.2801/Mum/2017, (A.Y. 2011-12)

Income Tax Officer 3(3)(3),
Room No.672,6th Floor,
Aaykar Bhavan, M.K.Road,
Mumbai 400 020

..... Appellant

Vs.

M/s. Swift India Pvt. Ltd.,
45 C, Mandhana Manor, Mughal Lane,
Mahim(W), Mumbai 400 016.
PAN: AAKCS 5974L

..... Respondent

Appellant by : Shri Abdul Hakeen
Respondent by : None

Date of hearing : 28/08/2018
Date of pronouncement : 28/08/2018

ORDER

PER G.S.PANNU,A.M:

The captioned appeal filed by the Revenue pertaining to assessment year 2011-12 is directed against an order passed by CIT(A)-58, Mumbai dated 31/01/2017, which in turn arises out of an order passed by the Assessing Officer under section 143(3) of the Income Tax Act, 1961 (in short 'the Act') dated 25/03/2014.

2. The CBDT vide Circular No. 3/2018 dated 11.07.2018 has revised the monetary limits for filing of appeals by the Department before the

Tribunal with retrospective effect. At the time of hearing the Ld. Departmental Representative has referred to a communication by ITO, Ward 3(3)(3), Mumbai dated 20/08/2018 seeking withdrawal of the appeal as the tax effect in the impugned appeal is below the limit specified in CBDT Circular dated 11/07/2018(supra).

3. Thus, the captioned appeal of the Revenue is dismissed as withdrawn.

Above decision was pronounced in the open court in the presence of the Ld. Departmental Representative at the conclusion of hearing on 28/08/2018.

Sd/-
(RAVISH SOOD)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
ACCOUNTANT MEMBER

Mumbai, Dated 28/08/2018
Vm, Sr. PS

Copy of the Order forwarded to :

1. The Appellant ,
2. The Respondent.
3. The CIT(A)-
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER,

(Dy./Asstt. Registrar)
ITAT, Mumbai